

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:1154  
ANSWERED ON:05.03.2013  
ADULTERATED CEMENT .  
Singh Shri Bhupendra

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether adulterated cement is reportedly being sold in the country;
- (b) if so, the number of such cases detected during each of the last three years and the current year along with the action taken against the persons found involved in this illegal business; and
- (c) the steps taken by the Government to check the sale of adulterated cement?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) to (c) : Cement Industry has been decontrolled and de-licensed in 1991 under Industries (Development and Regulation) Act, 1951. However, Cement was brought under mandatory certification vide Gazette Notification S.O. 191(E) dated 17th Feb. 2003 issued by Department of Industrial Policy & Promotion. As per the Cement (Quality Control) Order, 2003, no person shall himself or by any person on his behalf, manufacture or store for sale, sell or distribute cement which does not conform to the specified standards and which does not bear the standard mark.

The said Quality Control Order is to be implemented by the Appropriate Authority specified in the Order which has to ensure that cement is manufactured, stored for sale, sold or distributed in the country only under BIS Certification. If any person is manufacturing, storing for sale, selling or distributing cement without BIS certification, then action against such a person is taken by the specified appropriate authority.

The Bureau of Indian Standard (BIS) on its part ensures the quality of cement manufactured by its licensees through a well defined certification scheme wherein visits are made to the licensees' premises, samples are drawn from factory and market to check against the relevant Indian standards. In cases of deviation from the prescribed standard, action is taken as per the provisions of the BIS Act, 1986 and the rules and regulations framed there under.